

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 16 OF 2001

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

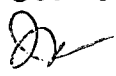
Notes of the Registry

Orders of the Tribunal

10/4/2002

Mr. Kuldeep Mathur, Counsel for applicant
Mr. S. K. Vyas, Counsel for Respondent.

Mr. Vyas seeks a short
adjournment to make out the reply
in order. Put up the matter for
admission on 7/5/2002. Defects to be removed
well before the date fixed.


J. K. KAUSHIK
Judl. Member


Gopal Singh
Adm. Member

Defects not
removed in
reply


26/4

Defects 7-5-02
removed
in reply
26/5/02

Shri Kuldeep Mathur counsel for the
applicant.
Shri S. K. Vyas counsel for the respondent.

The Applicant Prabhu Dayal
Dangi was retired from the post
of Artist in BH grade, in the year
1993. By means of this OA, filed
under Section 19 of the Administrative
Tribunals Act, 1985, he is seeking
the difference in pay from B
Grade to B High Grade due to
his upgradation ^{w.e.f} 11-5-1982.

Heard, the learned Counsel
for the parties.

After having perused the
various documents brought on
record and the averments
made in the OA, we find

that the application is hit by the provisions of Section 21 of the Central Administrative Tribunal Act, 1985. The OA is hopelessly barred by time. It is accordingly dismissed. No order as to costs.

hps
A.P. NAGRATH
Adv. Member

O.P. GARG
Vice Chairman

Part II and III destroyed
in my presence on 13.2.07
under the provision of
section 47 as per
order dated 14.12.02

[Signature]
Section officer (Record)

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9/5

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